

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 113
(IB)-345(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal Applicant/petitioner
v.
M/s. Vardhman Estates & Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner Ms. Shuchi Sejwar, Adv.
For the respondent Mr. Prabhat Kumar, Adv.

ORDER

A copy of the complete paper book shall be handed over to learned counsel for the respondent during the course of the day.

Learned counsel for the respondent states that he shall file reply, his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 19.03.2019.

— Sd —

(M. M. KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)